

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 559 of 2020**

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Lorance Samad @ Loren Samad ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Md. Zaid Ahmed, Advocate  
For the State : Mr. P.K. Appu, Spl. P.P.  
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07/26.06.2020 Heard Md. Zaid Ahmed, learned counsel for the petitioner and Mr. P.K. Appu, learned Spl. P.P. for the State.

The petitioner is an accused in connection with Kolebira P.S. Case No. 40 of 2017, corresponding to G.R. Case No. 440 of 2017 (S.T. No. 149 of 2018).

It has been alleged that the informant had gone to Lacharagarh along with Manoj Nagesia. While having dinner he heard the sound of firing and thereafter when he rushed to the place of occurrence he had seen Manoj Nagesia having been shot at the back. Subsequently he was declared dead.

It appears that one Sheetal Kandulna @ Ganga had confessed which finds place at para 38 of the case diary in which the name of the petitioner has surfaced and consequent to the same the petitioner was apprehended and his confessional statement was also recorded at para 53 of the case diary. Sheetal Kandulna @ Ganga has already been granted bail by this Court in B.A. No. 6219 of 2018.

Regard being had to the fact that the petitioner has been implicated merely on suspicion and that one of the co-accused having been granted bail by this Court, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned District and Additional Sessions Judge-I, Simdega in connection with Kolebira P.S. Case No. 40 of 2017, corresponding to G.R. Case No. 440 of 2017 (S.T. No. 149 of 2018).

**(R. Mukhopadhyay, J.)**